

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

...

Registration T.A. No. 781/1987(T)

R.K. Ram Applicant
Vs.

Union of India & ors ... Respondents

Hon' Mr. K.J. Raman, A.M.
Hon' Mr. D.K. Agrawal, J.M.

(By Hon' Mr. D.K. Agrawal, J.M.)

This transferred application was registered on receipt of the record of writ petition No. 10180/81 from High Court of Judicature at Allahabad. The prayer was to quash the order of reversion passed in the year 1981. The applicant has not appeared before the Tribunal for the last so many dates. Shri Prashant Mathur, Counsel for the respondents is present. The applicant has made an application to the effect that his grievance has been redressed by the respondents and he does not want to press the present application. Learned Counsel for the respondents namely, Shri Prashant Mathur also stated that the application of the applicant has become infructuous on account of the order passed by the respondents giving relief due to the petitioner.

2. In the above circumstances, the application is dismissed as not pressed with no order as to costs.

DK Agrawal

MEMBER (J)

(sns)

WJR

MEMBER (A)

September 27, 1989

Allahabad.